

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5415  
ANSWERED ON:28.04.2003  
LOSS DUE TO RATIONALISATION OF ROUTES  
C. SREENVAASAN;M.H. AMBAREESH

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether due to route rationalisation of Indian Airlines and Air India will incur loss but in the process benefit the private and foreign airlines;
- (b) if so, the steps taken by the Government to safe guard the interests of IA and AI;
- (c) the total income earned by AI due to route auction during the last three years, year-wise;
- (d) the route that were auctioned by AI during the last three years, year-wise, route-wise;
- (e) the airlines which have got these routes from AI;
- (f) whether Indian Airlines had requested for operating on these routes;
- (g) if so, whether the Union Government rejected this request; and
- (h) if so, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION ( SHRI SHRIPAD YESSO NAIK )

(a): The directive of the Government issued on 3rd January,2003 allocating routes to Air India and Indian Airlines for operations to South-East Asia and Gulf has been kept in abeyance.

(b): Does not arise.

(c),(d),(e), (f), (g) & (h): There is no such system of auctioning of routes. However, India's Air Services Agreements with some countries provide for commercial agreement with designated Indian carriers in case of imbalance in operations. Both Air India and Indian Airlines have been designated to enter into such commercial agreements on case to case basis.